

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 3168 of 2014

Anthony Xess Petitioner
Versus
Sushila Minz & Ors. Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner : None
For the Respondents :

05/ 07.09.2021.

Nobody appears on behalf of the petitioner.

It appears from office note dated 28.08.2021 that defect nos.1 to 4 as pointed out vide stamp reporting dated 02.07.2014 have not been removed.

Defect nos.1 to 4 are as follows:-

Defect no.1- CFS of Rs.230/- is wanting.

Defect no.2- 'Other' may be added in addressed portion (pg-2).

Defect no.3- Provision of law may be verified.

Defect no.4- Certified copy of annexure-1 may be given with AFS of Rs.10/-.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 16.07.2014, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 18.02.2021, but defects were not removed.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 03.07.2014.

Put up this case on 22.09.2021.

(Kailash Prasad Deo, J.)